

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Jammu)

Subject: Adoption of in-house 'Remark Slip' for recording observation on the merits or quality of the judgment / order or the proceedings of the Trial Court/District Court.

CIRCULAR

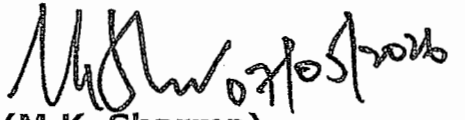
No: *14* of 2026/RG

Dated: *07*.05.2026

In compliance to the directions rendered by the Hon'ble Supreme Court vide Judgment / Order dated 09.04.2026, passed in **SLP (Cri) No. 5486 of 2026 titled Shuvendu Saha Vs The State of West Bengal and Anr.**, Hon'ble the Chief Justice has been pleased to adopt the in house mechanism in the High Court of J&K and Ladakh, for recording observation of the Hon'ble Judge /Bench on various facets of judgment/order, whenever any flaw or infirmity is noted in any judgment/order passed by the Trial Court through '**Remark Slip**', as per **Annexure-"A"** appended herewith, without making adverse or disparaging observations against the officer in judicial dispensation.

The remarks slip shall thereafter be placed before the Hon'ble Administrative Judge concerned or Hon'ble the Chief Justice as the case may be, for necessary follow up action in the light of remarks made in the 'Remark Slip'.

By Order.


(M.K. Sharma)

Registrar General

No:-/9970-20030 RG/GS

Dated:-*07*.05.2026

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr/Mrs. Justice _____;
..... for information of their Lordships
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
4. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
5. Registrar Rules, High Court of J&K and Ladakh, Srinagar;
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
..... for information.
7. All Principal District and Sessions Judges, UTs of J&K and Ladakh for information/ necessary action and with the request to get the same circulated amongst the judicial officers under their respective jurisdiction(s), for necessary compliance at their end;
8. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar for information.
9. Deputy Registrar, Legal Section, High Court of J&K and Ladakh for information and necessary action.
10. Incharge NIC, High Court of J&K and Ladakh, Jammu/Srinagar for information and uploading the same on the official website of the High Court.
11. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
12. Order file.


Registrar General

**COURT REMARKS ON THE
JUDGMENT DATED _____
X v. Y
RENDERED BY SHRI _____**

Description of case.

**No. _____ of 20
Date of Judgment _____**

(a) **Judgment dated _____:**

- (1) Whether lucid, to the point, logical:
- (2) Whether discussion of evidence and thorough:
- (3) Whether sentence or order appropriate:
- (4) Whether above standard or below standard:

(b) **Conduct of proceedings:-**

[Here any remarks about clearing of pleadings, framing of issues or charge sheets, control over examination of witnesses, eliciting of all material facts, adjournments, delay in delivery of judgment and doing of full day's work may be entered.]

Note:-

- (1) Bench Secretary/concerned official will attach this slip at the top of the first page of each judgment when the Judge is being asked to sign that judgment.
- (2) The slip containing the remarks shall be sent to the Hon'ble Administrative Judge.

PROFORMA

S. No	Particulars of the case in the Trial Court/District Court viz No. of case/appeal/ title/date of decision	Particular of the case of the High Court viz. No. of appeal/ revision, title and date of decision	Whether categories as standard or No remarks

